

भारत सरकार
कारपोरेट कार्य मंत्रालय
कार्यालय शासकीय समापक,
दिल्ली उच्च न्यायालय,
आठवा तल, लोकनायक भवन,
खान मार्किट, नई दिल्ली-110003



GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
OFFICE OF THE OFFICIAL
LIQUIDATOR, HIGH COURT OF DELHI
8TH FLOOR, LOKNAYAK BHAWAN,
KHAN MARKET, NEW DELHI 110003
वेबसाइट / Website : www.mca.gov.in
www.delhiol.com
Ph: 24693393-24693394,
Fax: 24693314

No: OL/Estt/CA/Emp/2018/ 442

Date: 25-10-2018

To

1. ✓ The Registrar (Company Branch),
Delhi High Court, New Delhi
2. The Secretary,
National Company Law Tribunal,
Block No. 3, Ground, 6th, 7th Floor & 8th floor,
C.G.O. Complex, Lodhi Road, New Delhi -110 003
3. The Regional Director (NR),
Ministry of Corporate Affairs, B-2 Wing, 2nd Floor,
Paryavaran Bhawan, CGO Complex, New Delhi – 110003

Sub : Request for affixing notice on the notice board – reg.

Sir,

I am to enclose herewith a Notice inviting application from the Chartered Accountants in terms of Hon'ble Delhi High Court order dated 13.09.2018 in Admn. Report No. 23/2018. In this regard, you are requested to kindly affix the notice in your official notice board.

An early action in the matter is solicited.



Yours faithfully,

(D.K. Singh)
Official Liquidator,
Delhi

Copy to : --

- (i) The Institute of Chartered Accountants of India, ICAI Bhawan Indraprastha Marg, NEW DELHI - 110 002 with a request to place the notice on the Notice Board of the Institute for wider publicity.
- (ii) The Secretary, Delhi Bar Association, New Delhi with a request to place the notice on the Notice Board of the Association for wider publicity.

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Date: 25-10-18

NOTICE

Official Liquidator attached to the Hon'ble High Court of Delhi, invite Bio Data / Application from the eligible Chartered Accountants or firms of Chartered Accountants, who are enrolled as Members of the Institute of Chartered Accountants of India and are in active practice for the last 05 years and are interested to be empanelled for the Official Liquidator as Auditors in the Companies under liquidation for assignment of Investigation of affairs of Company (In Liqn.), settlement of claim of creditors, workers etc. The applicants firms who are interested may submit their applications inter alia furnishing (i) the details of income during the last 5 years along with Income Tax Returns (ii) Recommendations of two practicing Chartered Accountants having at least 10 years practice (iii) Certificate from Institute of Chartered Accountants that no disciplinary proceedings are pending against any of the proprietors / partners of the firm or the applicant Chartered Accountant.

The professional fee / remuneration shall be paid subject to the fund position of the company in liquidation and approval of the Hon'ble High Court.

The firms of Chartered Accountants, who are desirous to be empanelled as above, may send their applications to the Official Liquidator at the above mentioned address. The last date for receipt of applications(s) duly complying with above requirements is **12.11.2018**.


(D.K. Singh)
Official Liquidator,
Delhi